

short-term and long-term solution which improves the plant production and, at the same time, takes care of the genuine demands of the workmen and also of the strained financial position of the company.

(c) The Company obtains a large variety of equipment from indigenous sources. It is not clear which particular equipment is being referred to in the question relating to this part.

STATEMENT CORRECTING
ANSWER TO UNSTARRED QUES-
TION NO. 2087 DT. 6-3-1979 RE:
COMPANIES MANUFACTURING
AMPICILLIN TRIHYDRATE.

THE MINISTER OF STATE IN
THE MINISTRY OF PETROLEUM,
CHEMICALS AND FERTILIZERS
(SHRI NARSINGH YADAV): While
laying on the Table of the House,
the reply to the Lok Sabha Unstarred
question No. 2087 on 6-3-1979, in reply to
part (b) of the Question, an inadvertent
error has occurred. Para 2 of the reply to
part (b) reading :

"As per import statistics maintained
by DGHS, the weighted average cif price
of imported Ampicillin Trihydrate during
1977-78 comes to Rs 658.30/Kg." should
read as :

"The average cif price of Ampicillin
Trihydrate imported by GPC during
1977-78 comes to Rs. 657.93/kg."

I crave the indulgence of the House to
correct the reply previously given.

12 hrs.

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): I gave notice of a pri-
vilege motion about Calcutta High Court
Judge, under Rule 222. That is a very
serious matter. You must hear me.

MR. SPEAKER: It is under exami-
nation.

(Interruptions)

MR. SPEAKER: Don't record.

(Interruptions)**

SHRI VINAYAK PRASAD YADAV
(Saharsa): I have given notice under rule
222.

MR. SPEAKER: I told you it is under
examination. (Interruptions). So far as the
privilege motion is concerned, it is under
examination.

SHRI VAYALAR RAVI (Chirayin-
kil): On a point of order, Sir. Rule 253
says:

"In this chapter, unless the context
otherwise requires, 'Committee' means
and includes 'Parliamentary Commi-
tee' as defined in sub-rule (1) of rule
2."

Rule 269 says:

"A witness may be summoned by an
order signed by the Secretary and shall
produce such documents as are required
for the use of a committee."

Parliamentary Committees are part of
parliament.

MR. SPEAKER: That is not before
us.

SHRI VAYALAR RAVI: It is very
much before you.

MR. SPEAKER: It is under my exa-
mination.

SHRI JYOTIRMOY BOSU: I want
a clarification.

MR. SPEAKER: I do not give any
clarification. I give only orders. (Interrup-
tions). It is under my examination. It is
an important matter.

SHRI JYOTIRMOY BOSU: Can
you give me an assurance...

MR. SPEAKER: You have no as-
surance except that it will be carefully
looked into. I shall give utmost atten-
tion to every communication from every
member.

SHRI A. BALA PAJANOR (Pondi-
chery): Mr Bosu was the Chairman of the
committee during the time...

MR. SPEAKER: I told you it is under
my examination.

SHRI A BALA PAJANOR: Will
your decision come in the near future,
in a day or two?

MR. SPEAKER: As early as possible.

SHRI VASANT SATHE (Akola):
What about the matter I raised under
rule 377?

MR. SPEAKER : I had communicated it to them.

SHRI VASANT SATHE: It is an important matter. Will the Home Minister give a reply? It is so scandalous. It is about the Trikha Commission. On 9th his term is expiring. Again there is likelihood of his extension. What is it that you want to do? Will you give a reply to the matter I raised under rule 377?

MR. SPEAKER : You have got to give a reply.

SHRI K. GOPAL (Karur): Yesterday during the debate on the adjournment motion, when you called the Prime Minister, I got up and demanded from you as to how much time you have given to our party. I was given to understand that the time given to our party was 35 minutes. I was under the impression that the mover's time is not taken into consideration and that you allowed only two members who took only 8 minutes altogether. So, I felt rather upset that against 35 minutes due to us, our party was given only 8 minutes. Honestly I did not know that the mover's time is also taken into consideration. I came to know this only when this was explained to me this morning. Therefore, if I have said anything wrong, it was not with any malice.

MR. SPEAKER : No member says anything with malice.

SHRI K. GOPAL : It was only due to a misunderstanding.

MR. SPEAKER : I know every member. In the heat of the moment, many things are said.

SHRI K. LAKKAPPA (Tnmkur) : You have said for matters raised under rule 377 a reply should come within a week after it is raised. But even after 20 days, they are not sending any reply. Kindly direct the Government to send reply.

MR. SPEAKER : Now we are making a rule about it.

I have to read out an order. Shri K. P. Umakrishnan...

SHRI RAJ NARAIN (Rae Bareilly): On a point of order.

MR. SPEAKER : On the order I am going to read?

SHRI RAJ NARAIN : No. I want to raise a point of order about the notice of privilege.

मैं उस मामले पर उठाना चाहता हूँ जिसे श्री ज्योतिर्मय बसु ने उठाया है। इन सम्बन्ध में मेरा एक निवेदन है—मैं बहुत दुर्बल हृदय से देख रहा हूँ—धीरे-धीरे पार्लियामेंट का जो अधिकार है, वह बिलकुल छिनता जा रहा है

MR. SPEAKER : I told the House I am looking into the matter.

श्री राज नारायण : मुझे ऐसा लगता है कि अब हम को इतना विस्फोट कर देना पड़ेगा कि या तो सदन में हम हो रहे वा पुलिस आकर हमें निकाले

MR. SPEAKER : The matter is under consideration.

श्री राज नारायण : श्रीमन्, आप बड़े इम्पोर्टेंट जज रह चुके हैं, आप ने इस में फेम कमाया है। जज होते हुए यदि कोई यह लिखता है—कि

"It was submitted that the Public Accounts Committee was not competent. . . .

MR. SPEAKER : That is under my consideration. Because it is important, it is under my consideration.

श्री राज नारायण : यह सारे सचन का अपमान है। यदि सदन अपनी कमेटी के अधिकार को सुरक्षित नहीं रख सकता है तो इस का क्या परिणाम निकलेगा

MR. SPEAKER : To the best of my ability, I will protect the interests of the House.